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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 1085 of 1987

Nawab Khan Applicant.

Versus

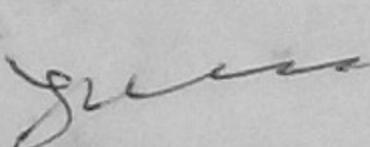
Union of India & others Respondents.

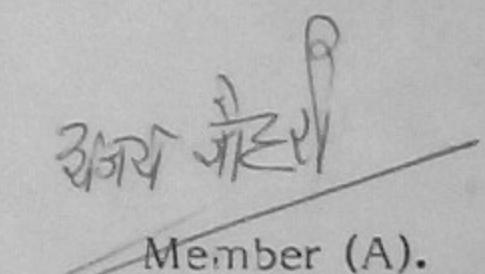
Hon'ble S. Zaheer Hasan, V.C.
Hon'ble Ajay Johri, A.M.

Heard Sri Rakesh Verma for the applicant and Sri V.K. Goel for the respondents.

2. This is an application under Section 19 of the Administrative Tribunals Act XIII of 1935 praying for quashing a notice to prove the correctness of the alleged forged service card. This is only a show-cause notice and it may be that on receiving the representation and after hearing the applicant the respondents might discharge the notice, so no application lies against such interim order.

3. In view of above the petition is dismissed at the admission stage. However, in case the applicant has not yet represented against this notice, he may now do so within 15 days from to-day.


Vice-Chairman.


Member (A).

Dated: December 18, 1987.

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